

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SURUCHI PROCESSORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Suruchi Processors Private Limited
2.	Date of incorporation of corporate debtor	21-01-2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17112GJ2004PTC043484
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat no. 5/A, 5th Floor, Sunish Apartments, Nr. New Experimental School, Umra, Surat, Gujarat, India, 395007
6.	Insolvency commencement date in respect of corporate debtor	28-01-2026 (Order received by IRP on 09-02-2026)
7.	Estimated date of closure of insolvency resolution process	27-07-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Varun Anil Chopra Reg. No.: IBBI/IPA-001/IP-P-02950/2025-2026/14525
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-1002, Ashirvad Avenue VIP Road, Opp Shyam Baba Mandir, Althan, Surat, Gujarat ,395007 E-mail ID: ipvarunchopra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	505, 21 st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 E-mail ID: cirp.suruchi@gmail.com
11.	Last date for submission of claims	22-02-2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads



Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of the corporate insolvency resolution process of **M/s. Suruchi Processors Private Limited** on **28th January 2026** (Order received by IRP on 09-02-2026).

The creditors of **M/s. Suruchi Processors Private Limited**, are hereby called upon to submit their claims with proof **on or before 22nd February, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/02/2026

Place: Surat



IP Varun Anil Chopra

Interim Resolution Professional of

M/s. Suruchi Processors Private Limited

Reg. No. IBBI/IPA-001/IP-P-02950/2025-2026/14525

AFA Valid upto: 30/06/2026